IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI "A" BENCH: NEW DELHI

(THROUGH VIDEO CONFERENCING)

BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER

ITA No.7175/Del/2019
Assessment Year : 2012-13

Sh.Amarjit Singh Chandhiok, C-524, Defence Colony, New Delhi-110024. PAN-AAHPC9789R	Vs	ACIT, Circle-61(1), New Delhi
APPELLANT		**RESPONDENT**
Appellant by	None	
Respondent by	Sh.M.Barnwal, Sr.Dr	
Date of Hearing	08.01.2021	
Date of Pronouncement	08.01.2021	

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2012-13 is directed against the order of learned CIT(A)-36, New Delhi dated 18.07.2019.

2. None appeared on behalf of the assessee at the time of Virtual hearing before us. The learned counsel for the assessee, vide its letter dated 29.12.2020, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the "Vivad Se Vishwas Scheme, 2020". A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 08th January, 2021.

Sd/- ***Sd/-***

(SUDHANSHU SRIVASTAVA) **(G.S. PANNU)**
JUDICIAL MEMBER **VICE PRESIDENT**

** Amit Kumar **

Copy forwarded to:
1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI